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IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-189/ND/2017
(CA No.143/C-III/ND/2018)

In the matter of :
State Bank of India
Vs.
Namdhari Food International (P) Ltd....

....PETITIONER

... RESPONDENT

SECTION :
Under Section 7 of IBC Code, 2016

Order delivered on 06.6.2018

Coram :
R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Technical)

For the Petitioner /applicant : Ms. Pooja Mahajan, Advocate for RP and Mr. Gaurav Arora.

For the Respondent/Corporate Debtor : Mr. Arun Kathpalia, Sr. Advocate, Mr. Ranjan Kumar Pandey, Mr. Sandeep Bisht, Mr. Aditya Dhar, Advocates

For the Intervener : Ms. Nishita Gupta, Advocate, for SBI

ORDER

Learned Counsel for the Resolution Professional and R.P. is present in person. Ld. Counsel for the R.P represents that an application has been filed in CA No.143/C-III/ND/2018 for the approval of Resolution Plan. Ld. Counsel for the Financial Creditor is also present.

Post the matter for further consideration on 10.7.2018.

— Sd —
(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

— Sd —
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
06.6.2018